

expires, the law does not allow them to take any action.

†ABSORPTION OF CANDIDATES SELECTED IN I.A.S. (SPECIAL RECRUITMENT) EXAMINATION

*87. SHRI BIBUDHENDRA MISRA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 61 in the Rajya Sabha on the 19th August, 1958 and state:

(a) whether all the candidates who were selected in the Indian Administrative Service (Special Recruitment) Examination, 1956, have been absorbed;

(b) if the answer to part (a) above be in the negative, what is the total number of candidates so far absorbed; and

(c) what steps Government propose to take regarding those candidates who have not so far been absorbed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). 75 candidates have been appointed to the I.A.S. Offers of appointment are being sent to 10 more candidates. 6 candidates have not joined and one candidate was found unsuitable.

(c) Government are pursuing actively the question of absorption of the remaining candidates.

REPORTS OF THE EDUCATIONAL SURVEY OF INDIA

225. SHRI DEOKINANDAN NARAYAN: Will the Minister of EDUCATION be pleased to state:

(a) whether the Reports of the Educational Survey of India are received by Government if so, whether they are going to be published; and

†Postponed from the 8th December, 1958.

(b) whether they would be made available to Members of Parliament?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) and (b). Copies of the State reports have been received from almost all the States except a few. The rest are expected shortly.

The State reports are to be printed by the State Governments. The All-India report incorporating the results of the survey will, however, be placed on the Table of the House.

IMPORT LICENCES ISSUED TO ACTUAL USERS AND ESTABLISHED IMPORTERS

226. SHRI BABUBHAI M. CHINAI: Will the Minister of STEEL, MINES AND FUEL be pleased to state the total tonnage and value of import licences issued for (i) industrial scrap, and (ii) re-rollable scrap, during the licensing periods from October, 1957 to March 1958, and April 1958 to September 1958 to (i) actual users, and (ii) established importers?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): A statement is laid on the Table of the House. [See Appendix XXIII, Annexure No. 51.]

LICENCES ISSUED FOR CONTROLLED CATEGORIES OF IRON AND STEEL

227. SHRI BABUBHAI M. CHINAI: Will the Minister of STEEL, MINES AND FUEL be pleased to state the total tonnage and value of licences issued for the controlled categories of iron and steel for the licensing periods from October, 1957 to March 1958, and April 1958 to September, 1958 to—

(i) actual users, and

(ii) established importers?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): A statement is laid on the Table of the House. [See Appendix XXIII, Annexure No. 52.]